

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15455/2014

(Arising out of impugned final judgment and order dated 16-05-2014 in LPA No. 2043/2013 in CWP No. 3254/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

SHER SINGH

Petitioner(s)

VERSUS

FINANCIAL COMMISSIONER (REV.) HARYANA & ORS.

Respondent(s)

Date : 24-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Siddharth Mittal, AOR
Mr. Prabhat Kumar, Adv.

For Respondent(s)

Mr. Birender Bikram, Adv.
Mr. Rajesh Singh, Adv.
Dr. Monika Gusain, Adv.Mr. Ashish Verma, Adv.
Mr. Gaurav Sharma, Adv.
Mr. Subhasish Bhowmick, AOR

UPON hearing the counsel the Court made the following

O R D E R

At the request of learned counsel for the petitioner, list the matter on 31.07.2019.

It is made clear that no further adjournment will be granted.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER